

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 78 of 1997.

Friday this the 17th day of January 1997.

CORAM:

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

P.V. Thomas,
Extra Departmental Mail Man,
Sub Record Office,
Railway Mail Service,
Thiruvananthapuram Division,
Changanacherry.

.. Applicant

(By Advocate Shri Jomy George)

Vs.

1. The Chief Post Master General,
Kerala Circle, Thiruvananthapuram-33.

2. Senior Superintendent,
Head Record Office,
Ernakulam Division, Ernakulam.

3. Senior Superintendent,
Railway Mail Service.
Senior Superintendent Railway Mail
Service,
Thiruvananthapuram Division,
Thiruvananthapuram.

4. Union of India, represented by
its Secretary to Government,
Ministry of Communications,
New Delhi.

.. Respondents.

(By Advocate Shri K.S. Bahuleyan)

The application having been heard on 17th January 1997,
the Tribunal on the same day delivered the following:

O R D E R

P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Applicant is an Extra Departmental Mail Man,
Railway Mail Service, Changanassery. His grievance is that

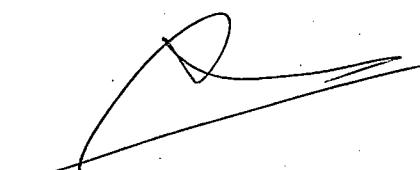
his request for mutual transfer to another Post Office has been rejected by A-2 order. According to applicant the rule permits E.O. Agents who had acquired residences in the new locality by purchase or inheritance, to be transferred and for that purpose he has produced A-3 judgement of the Tribunal in which the rule has been reproduced.

2. We see no reason to interfere in such matters. It is for the department to consider such grievances of the applicant. Applicant is free to approach the appropriate authorities for redress of his grievance.

3. Standing Counsel for respondents submits that he will forward a copy of the original application and a copy of this order to the respondents for compliance.

4. The original application is dismissed. No costs.

Dated 17th January, 1997.



A.M. SIVADAS
JUDICIAL MEMBER



P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

rv17/1

LIST OF ANNEXURES

1. Annexure A-2: True copy of the C.O. letter No. ST/18/8/94 dated 3.1.1996 of the 1st respondent.
2. Annexure A-3: True copy of the Judgement of this Hon'ble Tribunal in O.A.245/94, dated 7.3.1994.

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